

(b) if so, the details thereof;

(c) whether the Government have imposed any conditions on KSEB;

(d) if so, whether the conditions have not been fulfilled by the Kerala State Electricity Board;

(e) the total power being produced by this project; and

(f) the details of foreign funds if any, made available/offered for this project ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) to (f) No, Sir. However, Central Electricity Authority has accorded techno-economic clearance to Brahmapuram Diesel Generating Plant (5 × 20 MW) at an estimated cost of Rs. 281.00 crores on 9.7.1993. This project was sanctioned by the Planning Commission on 2.9.1993 and is expected to be commissioned in 1996-97.

[Translation]

State Electricity Boards

5211. DR. RAMESH CHAND TOMAR :
SHRIMATI SUSHMA SWARAJ :
SHRI NITISH KUMAR :
SHRI DEVI BUX SINGH :

Will the PRIME MINISTER be pleased to state :

(a) whether the Government are proposing to reorganise and revamping the State Electricity Boards to make them more viable and effective;

(b) if so, the details thereof; and

(c) the time by which the work of reorganisation of the State Electricity Boards is likely to be undertaken ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b) Government of India has emphasised in its various communications to the State Governments the need for reforms/restructuring of the State Power Sector. Besides encouraging the States to restructure their State Electricity Boards, the steps being taken to make the State Electricity Boards more viable include improving their generation reducing transmission and distribution losses, reducing establishment costs, promoting better management practices and project implementation capabilities.

(c) Diagnostic studies aimed at improving the physical and financial performance have been initiated in several

States namely, Haryana, Uttar Pradesh, Rajasthan, Bihar, Andhra Pradesh, and Karnataka. A new reform legislation namely, the Orissa Reform Act, 1995 has been enacted and made effective in the State of Orissa from 1.4.1996. A few other States, within whose competence this issue lies, are also considering taking similar steps.

[English]

Beneficiaries of Integrated Rural Development Scheme

5212. SHRI NAND KUMAR SINGH CHAUHAN : Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state :

(a) the people on whose recommendations the beneficiaries of Integrated Rural Development Scheme are elected from among the people living below the poverty line;

(b) the role of Members of Parliament in the selection of beneficiaries as prescribed by the Union Government;

(c) whether the Union Government would issue instructions to the district magistrates of States regarding the selection of beneficiaries on the recommendation of M.Ps. from the survey list of people living below poverty line;

(d) if so, the time by which it is likely to be done; and

(e) if not, the reasons therefor ?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION AND MINISTER OF STATE OF THE MINISTRY OF SCIENCE AND TECHNOLOGY (SHRI YOGINDER K. ALAGH) : (a) to (e) Under Integrated Rural Development Programme (IRDP) the beneficiary families living below poverty line (BPL) are identified on the basis of a household survey which is conducted at the beginning of each Five Year Plan. From the BPL families identified in this preliminary survey the selection of beneficiaries is to be carried out in accordance with the guidelines in this regard, in the meeting of the Gram Sabhas which is to be attended by adult residents of village, non-officials, block officers, bank officers and supervisory personnel nominated by the District Rural Development Agency (DRDA). The entire process of selection is therefore to be done in public and with total transparency. These guidelines are by and large being observed. After approving the list of beneficiaries the Gram Sabha sends it to Panchayat Samiti/Block Development Officer and DRDA, in whose governing body Members of Parliament and Members of Legislative Assembly are represented, for formal approval.

The Members of Parliament are not directly involved in the selection of beneficiaries. There is no proposal to

issue instructions to District Magistrates of States regarding selection of beneficiaries on the recommendations of the Members of Parliament from the survey list of people living below the poverty line.

Power Supply in Assam

5213. DR. PRABIN CHANDRA SHARMA : Will the PRIME MINISTER be pleased to state :

(a) whether there has been deterioration of power supply position in Assam as a result of some generating units of Assam have been under forced outage for long duration;

(b) if so, the details thereof; and

(c) the details of renovation and modernisation programme of the generating units ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) and (b) During April-July, 1996, the energy requirement in Assam was 981.7 million units against which the availability was 864.0 million units which represents a shortage of 12.0%. The following units in Assam are reportedly on long duration outage.

| Sl. No. | Name of the Station | Unit No. | Capacity (MW) | Date of outage | Reasons for Outages |
|---------|---------------------|----------|---------------|----------------|----------------------|
| 1. | Chandrapur | I | 30 | 14.1.96 | Capital maintenance. |
| 2. | Bongaigaon | I | 60 | 23.6.96 | Puffing of Furnance |
| 3. | Bongaigaon | II | 60 | 26.7.96 | Coal shortage. |

(c) The physical progress of Renovation & Modernisation programme of generating units in Assam is as given below :—

| Sl. No. | Name of the Power Station of ASEB | Number of | | | | Total Activities required for R&M |
|---------|-----------------------------------|----------------------|----------------------------|--------------------|--------------------|-----------------------------------|
| | | Activities Completed | Activities under Execution | Activities Pending | Activities dropped | |
| 1. | Bongaigaon | 15 | 15 | 6 | 4 | 40 |
| 2. | Chandrapur | 3 | 11 | 3 | 0 | 17 |
| 3. | Lakwa | 3 | 3 | 5 | 0 | 11 |
| 4. | Namrup | 14 | 5 | 4 | 0 | 23 |
| 5. | Kathalguri & Goleky | 19 | 0 | 0 | 0 | 19 |

Generation of Power

[Translation]

5214. SHRIMATI SUSHMA SWARAJ :
SHRI NAWAL KISHORE RAI :
DR. MAHADEEPAK SINGH SHAKYA :
JUSTICE GUMAN MAL LODHA :

Will the PRIME MINISTER be pleased to state :

(a) the estimated additional power generating capacity in the country during 1996-97 and 1997-98;

(b) the quantity of power generated by the Central Power Project and the projects under State Governments, separately;

(c) whether the power generation cost of the Central projects is less than the cost of power generation by the projects under State Governments; and

(d) if so, the reasons therefor along with the estimated average cost of the power generated by the Central Projects/State-run projects ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER AND MINISTER OF STATE IN THE MINISTRY OF NON-CONVENTIONAL ENERGY SOURCES (DR. S. VENUGOPALACHARI) : (a) The generation capacity addition programme for the country during the years 1996-97 and 1997-98 is 2868.50 MW and 3204 MW (Provisional).

(b) The quantity of power generated from April 1996 to July 1996 by the Central Power Projects and the projects under State Governments is 50313 MUs and 70417 MUs respectively.

(c) and (d) Different categories of projects are not comparable as the cost of generation of power projects depend upon the size of the station, type of fuel, location of the project, source of fuel date of completion of the project etc.

OBC Candidates

5215. SHRI SUKH LAL KUSHWAHA : Will the PRIME MINISTER be pleased to state :

(a) whether the number of OBC employees under various categories in the various ministries during the year 1995-96 are not according to the recommendations of the Mandal Commission;

(b) if so, whether some departments have kept the reserved posts vacant in violation of the Union Government's instruction in this regard; and

(c) if so, the reasons therefor ?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI S.R. BALASUBRAMONIYAN) : (a) The instructions issued in